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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.482 OF 1997.

DATE OF ORDER:29-9-1998

Between:

1. P.Sunder.
2. M.Venkata Rao.
3. G.John.
4. J.Balagurunadham.
5. G.Venkata Rao.

.. Applicants

a n d

1. The Union of India,
represented by the Controller
General, Defence Accounts,
New Delhi.
2. The Joint Controller of Defence
Accounts, PAO(ORS), EME,
Secunderabad-500 021.

.. Respondents

COUNSEL FOR THE APPLICANTS :: Mr.J.V.Lakshmana Rao

COUNSEL FOR THE RESPONDENTS :: Mr.K.Ramulu

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (OUDL)

: O R D E R :

ORAL ORDER(AS PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.J.V.Lakshmana Rao, the learned Counsel
for the Applicants and Mr.T.Srinivasa Rao for
Mr.K.Ramulu, the learned Standing Counsel for the
Respondents.

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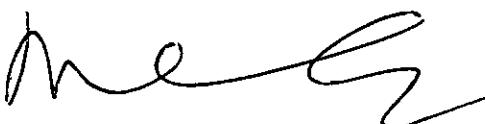
2. There are five applicants in this OA. They pray for a direction to the respondents to treat them as part of regular establishment of Defence Accounts Department from the date of their appointment with all consequential and monetary benefits.

3. The applicants rely on the Principal Bench Judgment of this Tribunal in OA No.2207 of 1995, decided on 28-11-1996 and requests that a similar direction may be given in this OA also.

4. We are not standing in the way of representation being filed by the applicants. Hence, the learned Counsel for the Applicants submitted that he will withdraw this OA with liberty to file a representation to the Respondent authorities.

5. In view of the above submission of the learned Counsel for the Applicants, the OA is disposed of as withdrawn giving liberty to the applicants to file their representations to the appropriate authorities in this connection for further consideration. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL)
29.9.98


(R. RANGARAJAN)
MEMBER (ADMN)
29.9.98

Dated: this the 29th day of September, 1998.

Dictated to steno in the Open Court

DSN

DA.482/97

Copy to :-

1. The Controller General, Defence Accounts, New Delhi.
2. The Joint Controller of Defence Accounts, PAO (ORS), EME, Secunderabad.
3. One copy to Mr. J. V. Lakshmana Rao, Advocate, CAT., Hyd.
4. One copy to Mr. K. Ramulu, Addl. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

29/10/98
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II COURT

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR:
M(J)

DATED: 29/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.N.C.

in
C.A. NO. 482/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
शेषण / DESPATCH

- 9 OCT 1998
RLS

हैदराबाद बैचारिक
HYDERABAD BENCH